

Serial No. of Order	Date of Order	Order with Signature
3	24.11.94	<p>Either side to report to the Tribunal by 12.12.1994 regarding the existence of vacancy at Angargaon and Sankudde.</p> <p>9/12/94 VICE CHAIRMAN MEMBER (ADMINISTRATIVE)</p>
4	12-12-94	<p>The applicant's counsel has admitted that in pursuance of the direction given by this Tribunal the applicant has been appointed at Madhupalli as E.D.B.P.M. and now for the sake of convenience he wants to be appointed at some other place. As the respondents complied with the direction given by this Tribunal, only on the ground of <del>xxx</del> convenience he cannot be considered for another appointment at some other place. There is no merit in the application, and the same is dismissed. No costs.</p> <p>9/12/94 Vice-Chairman Member (Admn.)</p>